

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00888/2018

Tuesday, this the 6th day of August, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Molly Regi George,
Aged 51 years,
W/o.Regis.K.George,
Section Officer,
Debts Recovery Tribunal-I,
Ernakulam, 5th Floor, KSHB Building,
Panampilly Nagar, Kerala.
Residing at Karimpumkalayil,
Eben-Ezer Villa, Martinpuram,
Maradu P.O., Ernakulam, Kerala – 682 304. ...Applicant

(By Advocate Mr.Shafik.M.A.)

v e r s u s

1. Union of India represented by the Secretary,
Department of Financial Services,
Ministry of Finance, Jeevan Deep Building,
Parliament Street, New Delhi – 110 001.
2. Debts Recovery Appellate Tribunal,
represented by its Registrar, 4th Floor,
Indian Bank Zonal Office,
55, Ethiraj Salai, Chennai – 600 008.
3. Debts Recovery Tribunal-I,
Ernakulam represented by its Registrar,
5th Floor, KSHB Building,
Panampilly Nagar, Ernakulam – 682 036. ...Respondents

(By Advocate Mr.C.Rajendran)

This application having been heard on 6th August 2019, the Tribunal on the same day delivered the following :

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O R D E R (O R A L)

Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

When the matter came up for consideration today, it is submitted that as per orders, copies of which are annexed as Annexure R-1 and Annexure R-2, the grievance of the applicant has been redressed.

2. In view of the above, the O.A is closed. No order as to costs.

(Dated this the 6th day of August 2019)

**ASHISH KALIA
JUDICIAL MEMBER**

**E.K.BHARAT BHUSHAN
ADMINISTRATIVE MEMBER**

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List of Annexures in O.A.No.180/00888/2018

1. **Annexure A-1** – A copy of the letter No.A-15/01/2018/DRAT dated 25.10.2018 issued by the 2nd respondent.
2. **Annexure A-2** – A copy of the O.M.No.1/119/2018-DRTE-Admn dated 26.10.2018 issued by the 3rd respondent.
3. **Annexure A-3** – A copy of the letter No.A-15/01/2018/DRAT dated 23.8.2018 issued by the 2nd respondent.
4. **Annexure A-4** – A copy of the letter No.8/24/2016-DRT dated 5.6.2017 issued by the Under Secretary, Ministry of Finance.
5. **Annexure A-5** – A copy of the Notification F.No.8/24/2016-DRT dated 12.7.2017 issued by the Department of Financial Services, Ministry of Finance.
6. **Annexure A-6** – A copy of the order No.P-11/DRTE/Admn dated 13.9.2017 issued by the Asst. Registrar on behalf of the 3rd respondent.
7. **Annexure A-7** – A copy of the Notification F.No.8/24/2016-DRT dated 5.2.2018 issued by the Under Secretary, Ministry of Finance.
8. **Annexure A-8** – A copy of the O.M.No.1/113/2016-DRT-Admn dated 20.3.2018 issued on behalf of the 3rd respondent.
9. **Annexure A-9** – A copy of the O.M No.22034/1/2006-Estt.(D) dated 15.5.2007 issued by the DoPT.
10. **Annexure A-10** – A copy of the representation dated 29.8.2018 submitted before the 2nd respondent.
11. **Annexure A-11** – A copy of the letter No.A-15/01/2018/DRAT dated 25.10.2018 issued by the 2nd respondent.
12. **Annexure R-1** – A copy of the letter F.No.21/2/2019-DRT dated 30.1.2019.
13. **Annexure R-2** – A copy of the letter No.D-7/01/2018/DRAT dated 24.7.2019.
14. **Annexure R-3** – A copy of the letter No.A-15/01/2018/DRAT dated 18.2.2019.
